

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:794

ANSWERED ON:10.12.2013

RE EMPLOYMENT TO RETIRED EMPLOYEES IN PSUS

Gulshan Smt. Paramjit Kaur

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of retired employees engaged in the Public Sector Undertakings (PSUs) of the Fertilizers Division of the Ministry, undertaking-wise;
- (b) the policy laid down by the Government in regard to the re-employment of such employees and salary paid along with other benefits made available to them;
- (c) whether the laid down rules/criteria are followed while giving re-employment to these retired employees; and
- (d) if so, the details thereof and if not, the reasons therefor ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND THE MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SIRKANT KUMAR JENA)

(a) & (b): Department, of Public Enterprises have issued policy regarding re-employment of officers beyond the age of their superannuation in posts under the Central Government/Public Sector Undertaking etc., which provides that no proposal for employing a government servant beyond the age of superannuation of 60 years shall be considered. However the appointments of part-time Chairman and Consultants/Advisers in Public Sector Undertakings/Enterprises and Contract appointments would be excluded from the purview concerning reemployment of officer beyond the age of their superannuation.

As such, the Fertilizer PSUs have not engaged any retired employees on re-employment basis. However the PSUs have engaged some retired employees on contractual basis on lump-sum remuneration. Their period of engagement varies on need basis.

(C)&(d): in view of (a) & (b), question does not arise.